

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH

R.P. NO. : 46/2001 in O.A. No. 670/2000.

Dated this Friday, the 3rd day of August, 2001.

CORAM : Hon'ble Shri B. N. Bahadur, Member (A).

Hon'ble Shri S. L. Jain, Member (J).

T. T. Bhaskaran ... Applicant

VERSUS

Union of India & Others ... Respondents

TRIBUNAL'S ORDER ON CIRCULATION

PER : Shri B. N. Bahadur, Member (A).

This is a Review Petition No. 46/2001 filed by the Applicant in O.A. No. 670/00. This O.A. was disposed of by us on 20.05.2001.

2. The Applicant states that he desires to file the present Review Petition on the grounds that respondent has not placed on record the list or names of regularly appointed L.D.C./U.D.C. who would be adversely affected if the applicant is granted seniority from the date of applicant's appointment. It is his contention that if he is granted seniority from the date of appointment, no other staff will be adversely affected.



20.07.2001

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3. Secondly, a ground is also taken that the Tribunal has not given any reason as to why the ratio of the case decided by the Madras "Bench" of the Tribunal is not to be followed. This point is argued in the Review Petition.

4. We have carefully considered the Review Petition and find that both grounds taken are such that they question the stand/reasoning taken by the Tribunal in deciding the case. Such grievance may well be entertained by the applicant but this cannot become the subject matter that can be agitated in a review petition. The remedy will lie elsewhere, as provided in law.

5. Suffice to say that this is not a case where there is any error apparent on the face of the record or any new fact brought to light. In fact, such claims have not even been made. Hence, the Review Petition does not deserve consideration. It is hereby rejected. No costs.

S. L. JAIN
(S. L. JAIN)
MEMBER (J).

B. N. BAHADUR
(B. N. BAHADUR)
MEMBER (A).

dt. 37810
order/J. do watched
to Applicant, respondent(s)
on 29/8/10

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